

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN). (a) and (b) No

(c) The existing arrangement i.e. carrying of passengers by rail and movement of goods traffic by co-ordinated road transport operated by the contractors appointed by the Railway Administration has been working quite satisfactorily. This arrangement is in pursuance of the recommendations made by the Uneconomic Branch Lines Committee 1969

Refund of C. D to Railway employees of Kantabanjee

2771 SHRI AINTHU SAHOO Will the Minister of RAILWAYS be pleased to state

(a) whether it is a fact that many of the railway employees of Kantabanjee railway station in Orissa have not received refund of their compulsory deposit and

(b) if so what steps are being taken by Government to ensure that refund of the compulsory deposit is made to the employees of the lower strata?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN) (a) and (b) All the eligible applicants including the lower strata of Kantabanjee railway station have received the refund of their compulsory deposits

चक्रधरपुर के आसपास रेलवे की भूमि पर अनधिकृत कब्जा

2772 श्री वर प्रताप बाइगी : क्या रेल मंत्री यह बताने की कृपा करेंगे कि

(क) क्या दक्षिण पूर्व रेलवे पर चक्रधरपुर रेलवे स्टेशन के आस-पास रेलवे की भूमि के बड़े क्षेत्र पर अनधिकृत कब्जा है,

(ख) क्या कुछ व्यक्तियों ने रेलवे अधिकारियों तथा रेलवे सुरक्षा बल की

सहायता से राबी-बाइबासा मुख्य सड़क पर चक्रधरपुर रेलवे फाटक के समीप रेलवे की भूमि पर अनधिकृत कब्जा किया हुआ है, तथा इसने रेलवे का कोई लाभ नहीं हा रहा है, और

(ग) यदि प्रश्न के भाग (क) और (ख) का उत्तर स्वीकारात्मक है, तो क्या सरकार उक्त अनधिकृत कब्जा करने वालों का वहां से हटायेगी ?

रेल मन्त्रालय में राज्य मंत्री (श्री शिव नारायण) (क) जो हा ।

(ख) जो नहीं ।

(ग) रेलवे का भूमि पर जिन बाहरी लोग न कब्जा किया हुआ है उनके विरुद्ध बेदखली की कार्रवाई पहले ही शुरू कर दी गयी है । एक मामला ऐसा है जिसमें किसी व्यक्ति द्वारा 2 1 एकड़ भूमि पर कब्जा किया हुआ था । उस व्यक्ति का बेदखल करने में आदेश दिया जा चुके है । बेदखली कराने में तब स्थानांत्य सरकार का आवश्यक पुनर्निर्माण के लिए अनुरोध किया जा रहा है ।

M/s Hoechst India Ltd.

2773 SHRI RAMESHWAR PATIDAR Will the Minister of PETROLEUM AND CHEMICALS AND FERTILIZERS be pleased to state

(a) whether it is a fact that M/s. Hoechst India has monopoly on production of chemicals and drugs in this country,

(b) whether Government is thinking to nationalise this firm and

(c) if not reasons therefor?

THE MINISTER OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI H N BAHUGUNA) (a) No, Sir

(b) and (c) The Government do not have at present any proposal to

nationalise M/s. Hoechst India Ltd. A decision will be taken soon on the future role of all foreign drug companies operating in India in the context of recommendations made by the Hathi Committee.

Passes to retired Railway Police Personnel

2774. SHRI BALWANT SINGH RAMOOWALIA: Will the Minister of RAILWAYS be pleased to state:

(a) whether passes for travelling were issued to Railway Police personnel recruited before June, 1937; after their retirement under rule 165;

(b) whether General Manager, Northern Railway has now withdrawn these concessions to such employees; and

(c) whether it means the breach of assurance and privilege of the retired employees?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) and (b). In accordance with the existing orders, the concessions of privilege passes and PTOs are granted only to those personnel of the Government Railway Police who have been employed on the Railway Police duties without any break w.e.f. 17-6-1937 on those Indian Railways where this concession was allowed immediately prior to 1-4-1937. However, such personnel on retirement are not eligible for post-retirement complimentary passes. Due to ignorance of the provisions of these rules, certain post-retirement complimentary passes were issued in one case by the D.I.G. Railways/Haryana on Northern Railway. On its detection this was stopped from 24-8-69.

(c) Does not arise.

Price of L-Base

2775. SHRI SURENDRA BIKRAM: Will the Minister of PETROLEUM

AND CHEMICALS AND FERTILIZERS be pleased to refer to the reply given to Unstarred Question No. 17 regarding policy of L-Base on 21st February, 1978; and to state:

(a) the detailed reasons as to why Government could not fix the price of L-Base as per CCI&E pricing formula and suitably amended the price of Chloramphenicol after allowing a reasonable margin to the units, who convert L-Base, into Chloramphenicol and would have taken steps to subsidise production from basic stages as done earlier in 1972;

(b) what is the percentage increase in the price of medicines based on Chloramphenicol allowed after this inflated increase; and

(c) and how do Government justify their action that the whole exercise was not carried on to give advantage to the units as alleged by various Members of Parliament in their communication in December, 1977?

THE MINISTER OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) The notified price of Chloramphenicol powder manufactured from basic stages is Rs. 558 per kg. for captive use and Rs. 586 per kg. for sale to others. The pooled price of Chloramphenicol based on imports and production from basic stages during the year 1977-78, was increased from Rs. 524.60 per kg. to Rs. 586 per kg. with effect from 1st of August, 1977. A number of units in the country were reported to be converting L-Base into Chloramphenicol and selling it at the price fixed for basic stage production/pooled price of the drug. They would have procured L-Base at a price of Rs. 422 per kg. worked out in accordance with CCI&E's formula from the State Chemicals and Pharmaceuticals Corporation of India Ltd. and would have, therefore, enjoyed unintended benefit in such a conversion. Since conversion of L-Base into